

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 14 August 87

APPLICATION NO 718 /86(F)

W.P. NO /

Applicant  
Shri S.N.V. Velan V/s M/o Defence & another

To

1. Major S.N.V. Velan(Retd)  
Chenna Sandra Road  
Kadugodi  
Bangalore - 560 067

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/XXXXX/  
XXXXXX/XXXXXX  
INTERIM ORDER passed by this Tribunal in the above said  
application on 14-8-87 As directed by the bench,  
sets of application along with envelops are returned herewith.

With Suitable Endorsement on the 1st copy of the  
Application

Encl : as above

*R*  
SECTION OFFICER  
(JUDICIAL)

*JC*

*Recd*  
*14/8/87*



| Date | Office Notes | Orders of Tribunal |
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retirement from service he had settled down in Bangalore and on that ground he has made this application on 7-8-1987 before this Bench.

4. Maj.S.N.V.Velan applicant contends that this application made before this bench was maintainable and the same should be entertained and adjudicated on merits.

5. We have earlier noticed that the applicant had worked and retired from service within the State of Tamil Nadu. The claim of the applicant for retirement benefit sought in this application arises for his retirement from service which undoubtedly occurred in the State of Tamil Nadu. Apart from these, all the respondents against whom relief is claimed by the applicant are ordinarily residing within the jurisdiction of Union territory of Delhi. On these facts, under Rule 9 of the Central Administrative Tribunal (Procedural) Rules, 1987 ('Rules'), this Bench cannot entertain this application and the same can be entertained either by the Principal Bench at New Delhi or by the Madras Bench at Madras and not by us.

6. On the foregoing discussion, we hold that we have no jurisdiction

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**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

ANETIB/87(F)

Order Sheet (contd)

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|      |              | <p>jurisdiction to entertain this application and direct the Registrar to return the papers in the case to the applicant for their representation before the appropriate Bench of this Tribunal.</p> <p><i>As per direction of the Registrar</i><br/>VC(J) 24/8/87 VC(A)</p> <p>-True Copy-</p> <p><i>R. S. 14/8/87</i><br/>SECTION OFFICER<br/>CENTRAL ADMINISTRATIVE TRIBUNAL<br/>ADDITIONAL BENCH<br/>BANGALORE</p> |